

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A NO. 060/00268/2014 Date of decision -25.03.2014

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. RAJWANT SANDHU, MEMBER (A)**

1. Ms. Neelam Devi, working as Library Restorer; B.Library, Manimajra.
2. Ms. Neelam Sharma
3. Ms. Alka
4. Ms. Geeta
5. Irshad Azizunnisaw Hussain
6. Ishwar Singh
7. Ms. Kiran Chopra
8. Ms. Meena Behl
9. Surinder Kumar

All working as Library Restorer, Tarlok Singh Central
State Library, Sector 17, Chandigarh.

10. Amandeep
11. Ms. Meenakshi Aggarwal
12. Ms. Rama Sharma
13. Ms. Santosh Bhagta
14. Ms. Sharda Devi
15. Ms. Suman Iata
16. Rajesh Sharma
17. Ms. Seema Kaushal

All working as Library Restorer, Divisional Library
(south) Sector 34, Chandigarh.

18. Ms. Kamlesh Kumari
19. Ms. Vandna Saini

Both working as Library Restorer, Home Science College, Sector 10, Chandigarh.

20. Ms. Suharsh Kanta

21. Ms. Kusum Lata

Both working as Library Restorer, Post Graduate Government College for Girls, Sector 42, Chandigarh.

22. Ms. Kulwinder Kaur, working as Library Restorer ^(at)

Government College, Sector 42, Chandigarh.

*Tarlok Singh, Central State Library, Sector 17, Chandigarh,
debuted at Govt. Commerce College ...APPLICANTS*

BY ADVOCATE: Sh. R.K.Sharma *sector 42,
Chandigarh.*

VERSUS

1. Union of India through Secretary to Government of India, Ministry of Human Resource Development, Shashtri Bhawan, New Delhi.
2. Secretary to Government of India, Ministry of Home Affairs, New Delhi.
3. Secretary to Government of India, Ministry of Finance, Department of Expenditure, New Delhi.
4. Union Territory, Chandigarh through Advisor to the Administrator.
5. Education Secretary, Union Territory, Sector 9, Chandigarh.
6. Director, Higher Education, Chandigarh Administration, Sector 9, Chandigarh.
7. Librarian, Tarlok Singh Central State Library, Sector 17, Chandigarh.
8. Librarian, Divisional Library (south) Sector 34, Chandigarh.
9. Principal, Home Science College, Sector 10, Chandigarh.
10. Principal, Post Graduate Government College for Girls, Sector 42, Chandigarh.

*1 (x) Correction made in view of order dt. 11.04.2014
in MA 060/00466/14.*

*apprv
D.R. 24/4/14 29/4/14*

11. Principal, government Commerce College, Sector 42, Chandigarh.

...RESPONDENTS

BY ADVOCATE: Ms. Mohinder Gupta, counsel for respondent no. 1 & 3.

Sh. Aseem Rai, counsel for respondent no. 4 to 11.

ORDER (ORAL)

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

By means of the present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicants have sought following relief:-

"i) issue directions to the respondents to consider and finalize the case of the applicants for promotional avenues from the post of Library Restorer as recommended by Respondent No. 7 to Respondent no. 6, vide letter dated 26.05.2011, copy annexure A-1 and to grant necessary relief in favour of the applicant, keeping in view the ration of the judgment of the Hon'ble Apex Court rendered in Dr. (Ms.) O.Z. Hussain Versus Union of India and others, reported as AIR 1990 SC 311.

ii) Any other relief to which the applicants are found entitled to in law and equity may also be granted in his favour.

2. In support of the plea, Sh. R.K.Sharma, learned counsel for the applicants submitted that the applicants, who are working as Library Restorers, have represented to the respondents on ~~06.04.11~~ ^{06.04.11} ~~06.04.2014~~ (Annexure A-5) regarding creation of promotional channel of Library Restorers, as there is no avenue of promotion for the said post. The same was supplemented by reminders dated

*Correction made in view of order dt. 11.04.2014
in OA 060/00466/14*

*24/4/14
D.R. 21/4/14*

18.09.2013 (Annexure A-11) and dated 28.11.2013 (Annexure A-12). But till date, no decision has been taken by the respondents.

3. Learned counsel for the applicants made a statement at the bar that the applicants would be satisfied if a direction is given to the respondents to consider the case of the applicants in a time bound manner.

4. There is no need to issue notice to the respondents. However, Ms. Mohinder Gupta, learned CGSC and Sh. Aseem Rai, Advocate, who are having advance notice, put in appearance on behalf of the respondent no. 1 & 3 and respondents no. 4 to 11, respectively. They could not raise any objection to the prayer made by the counsel for the applicants.

5. Considering the consensual agreement reached between the parties and without going into the merits of the case, the present O.A is disposed of with a direction to the competent authority amongst the respondents to take a final view in the matter, by passing a speaking order, supported with reasons as per law and rules, expeditiously. Orders so passed be duly communicated to the applicants.

6. With the observations and directions as above, this O.A. stands disposed of with no orders as to costs.

Rs _____.

(RAJWANT SANDHU)
MEMBER (A)

Sanj

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 25.03.2014

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45. MA 060/00466/14 IN OA 060/00268/14

(Neelam Devi & Ors. Vs. UOI)

11.04.2014

Present: Sh. R.K.Sharma, counsel for the applicants.
Sh. Aseem Rai, counsel for the respondents.

1. The present MA has been filed by the applicants seeking permission to correct typographical error occurred in the final order deciding the O.A, with regard to particulars of applicant no. 22 in array of party of the applicants and in para 2 of the order qua date, to read as '06.04.2011' instead of '06.04.2014'.
2. In support thereof, Sh. R.K.Sharma, learned counsel for the applicants submitted that the correct particular of the applicant no. 22 is "Kulwinder Kaur, working as Library Restorer Tarlok Singh Central State Library, Sector 17, Chandigarh, deputed at Government Commerce College, Sector -42, Chandigarh" as per amended cause title, which is also annexed with the M.A. He also prays that correction in Para 2 may also be made in date to read as '06.04.2011' instead of '06.04.2014'.
3. Issue notice to the respondents.
4. Sh. Aseem Rai, Advocate appears and accepts notice on behalf of the respondents. He did not object to the allowance of prayer made in the M.A.

5. For the reasons stated in MA, the same is allowed. The particulars, Ms. Kulwinder Kaur, working as Library Restorer at Government College, Sector 42, Chandigarh (Applicant No.22) be now corrected and read as 'Ms. *Kulwinder Kaur*, working as *Library Restorer Tarlok Singh Central State Library, Sector 17, Chandigarh*, deputed at *Government Commerce College, Sector - 42, Chandigarh* and in para 2 of the order dated 25.03.2014, the date be corrected to '06.04.2011' instead of 06.04.2014, under the signatures of learned Registrar.

6. The office is directed to issue a corrected copy of the order to the parties.

7. MA stands disposed of, accordingly.


(UDAY KUMAR VARMA)
MEMBER (A)

'jk'


(SANJEEV KAUSHIK)
MEMBER (J)